

In the Court of the Principal Sessions Judge, Madurai.

Present : Thiru. P.Vadamalai, B.Com., B.L.,

Principal Sessions Judge, Madurai.

Saturday, this the 23rd day of January -2021.

Crl.M.P.No.218/2021

1. Gunasekaran, S/o.Ramalingam
 2. Vairavan, S/o.Ramalingam
 3. Dhanapackiyam, W/o.Ilangovan
- ... Petitioners/Accused.

Vs

State through the Inspector of Police,

DCB Madurai P.S. Cr.No.13/2018

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.M.Kubendiran, Advocate for the petitioners and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Anticipatory Bail application u/s. 438 of Cr.p.c.
2. The offences alleged are U/s. 406 and 120(B) of IPC.
3. Heard both sides.

4. The learned counsel for the petitioners would submit that the respondent police has registered a case against the petitioners in Cr.No.13/2018 of DCB, Madurai for the alleged offence under section 406 and 120(B) of IPC. The petitioners are arrayed as A2 to A4. Already A1 was arrested and released on bail by the lower Court. The petitioners apprehend arrest at the hands of police. The petitioners are not receiving any money from the defacto complainant. Investigation is over. Hence the petitioners may be grant anticipatory bail on any condition.

5. The learned public prosecutor would submit that there are totally 5 accused in this case, the petitioners herein are arrayed as A2 to A4 in this case. It is a job rocketing case. The petitioners along with other accused received Rs.5,60,000/- from the defacto complainant for obtaining a Government job in the Court and thus cheated the defacto complainant. Already A1 moved bail before this Court and same was dismissed. Subsequently A1 was enlarged on bail after the statutory period by the concerned Judicial Magistrate. The amount not yet recovered. Hence he strongly objected to grant bail.

6. A reading of the FIR shows that the petitioner and other persons involved in job rocketing by provoking innocent persons promised a job in Government Department. A1 was released on bail only after the statutory period. Considering the gravity of the offence and the manner in which it alleged to have taken place dis entitles the petitioners for anticipatory bail. Hence this court is not inclined to grant anticipatory bail to the petitioners at this stage .

7. In the result, the anticipatory bail petition is dismissed.

Pronounced by me in Open Court on the 23rd day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

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1. The J.M.No.1. Madurai.